

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
Company Appeal 116/252/ND/2024

IN THE MATTER OF:

Pal Infrastructure Private Limited

...APPELLANT

Vs.

Registrar of Companies Nct of Delhi and Haryana

...RESPONDENT

Section

U/s 252(1)

Order delivered on 08.08.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv. S S Bhati, Adv. Anurag Paliwal, Adv.
Rohit Sharma.

For the RoC

:Adv. Aakash Sharma

For the IT Department

:

ORDER

This is an appeal filed under Section 252(3) of the Companies Act, 2013 for seeking restoration of name of the company which was struck off under Section 248 of the Companies Act, 2013 by the order of the RoC. Issue notice to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **17.10.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)